

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'H', NEW DELHI**

**Before Dr. B. R. R. Kumar, Accountant Member
Shri Anubhav Sharma, Judicial Member**

**ITA No. 1557/Del/2020
Asstt. Year : 2017-18**

Win Medicare Pvt. Ltd, 1311, Modi Tower 98, Nehru Place, New Delhi	Vs.	ACIT, Circle-27(2), New Delhi
(APPELLANT)		(RESPONDENT)
PAN NO. AAACY1883E		

**Assessee by : Shri Salil Kapoor &
Shri Sumil Lal Chandani, Adv**

Revenue by : Shri M. Baranwal, Sr. DR

Date of Hearing: 20.07.2022	Date of Pronouncement: 27.07.2022
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ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

1. This appeal is filed by the Assessee against the order of the Id CIT(A)-9, New Delhi dated 15.07.2020 for the Assessment Year 2017-18.
2. At the time of hearing the assessee submitted that it has opted to settle the dispute under Direct Taxes Vivaad se Vishwas Act, 2020 and submitted copy of Form No. 5 issued by Ld. Pr. CIT, Delhi-8 on 22.10.2021. The assessee submitted that the appeal of the assessee may be treated as withdrawn.
3. The Id DR did not have any objection to the same.
4. We have carefully perused the letter submitted by the assessee along with Form No. 5 issued by Ld PCIT- Delhi-7

on 22.10.2021. In view of this the appeal of the assessee is dismissed as withdrawn.

Order Pronounced in the Open Court on 27/07/2022.

-Sd/-

(Anubhav Sharma)
Judicial Member

-Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 27/07/2022

Ajay Kumar Keot, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR